

CAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 22 of 1996

Present: Hon Mr.Justice A.K.Chatterjee,Vice-Chairman.
Hon Mr. M.S.Mukherjee,Administrative Member.

SURESH CH DAS & ORS.

-VS-

UNION OF INDIA & ORS.

Heard on: 02.96.

Ordered on: 14.02.96.

O R D E R

M.S.Mukhee,AM:

1. Mr.S.K.Dutta,ld.counsel,leading Mr.A.B.Ghosh, ld.counsel appears for the petitioner. None for the respondents present although we have been shown proof of completion of services on them a month back. So, service is completed
2. The petitioners seek extension of the benefits of the judgement of Hon'ble Supreme Court in the Civil Appeal no54 of 1990 dt.14th May,1993 vide Annexure-A.1 to the petition (In the Case of S.Sardar & Ors-VS- R.D.Krish. (1993) 24 ATC 761) regarding revision of seniority of the petitioners in the post of Station Superintendent, Gr.II and other consequential benefits. The petitioners have filed separate individual detailed representations to the General Mager,S.E.Rly. respondent no.2, copies of which are collectively shown as A.5 to the petition. It is submitted by Mr. Dua that these representations are still pending with the authorities and that without finalising the said representations, the respondents are going to finalise the

Seeking Similar benefit

seniority list of the Station Superintendent, Gr.II.

3. Hearing the 1d.counsel for the petitioner and in the background of the case, ^{therefore} we dispose of the petition with a direction that the respondents shall within three months from the date of communication of the order dispose of the representations of the petitioners through a speaking order. If the petitioners are still aggrieved with such order they are at liberty to move to this Tribunal again if so advised.
4. The petition is disposed of accordingly at the admission stage itself. No cost.

Ansler
(M.S. Mukherjee)
Member(A)

A. K. Chatterjee
(A.K. Chatterjee)
Vice-Chairman.

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